

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 365/2015**

**SECTION OF THE COMPANIES ACT: 439(1) (b), 433 (e), 433(f) & 434**

**In the matter of:**

**M/s. Capital First Ltd.**

..... **Petitioner**

**VS.**

**M/s. Jonsons Tapes Ltd**

..... **Respondent**

**Order deliver on 05.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Ms. Simran Ved, Advocate (D/3036/2016)

For the Respondent (s) : None Appeared

**ORDER**

Compliance affidavit has not been filed. Today, the counsel for the petitioner again requested for one week time to file compliance affidavit in terms of notification No. G.S. R 1119 (E) dated 7.12.2016 and affidavit of service in term of rule 4 (3) of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

List the matter on 12.7.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**